



Government of Jammu and Kashmir

**Finance Department**

Civil Secretariat, Jammu.

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**Notification**

Jammu, the 12<sup>th</sup> April, 2017

**SRO 174** .- In exercise of the powers conferred by Sub-Section (2) of Section 3 the Jammu and Kashmir Entry Tax on Goods Act, 2000 (Act No. IV of 2000), the Government hereby exempt from payment of Entry Tax, leviable under the said Act, the items to be used for cashless transactions (*point of sale machines, finger print readers*) to be imported into the State by the Jammu & Kashmir Bank Limited for a period of one year from the date of issuance of this notification subject to the condition that no tax benefit percolates to the supplier.

By order of the Government of Jammu and Kashmir.

Sd/-

**(Navin K. Choudhary), IAS**

Commissioner/Secretary to Government

Finance Department

No. ET/Exemp/61/2017

Dated: 12-04-2017

Copy to the:-

1. Secretary to Government, Department of Law, Justice & Parliamentary Affairs (w.7.sc).
2. Excise Commissioner, J&K, Jammu.
3. Commissioner, Commercial Taxes Department, J&K, Jammu.
4. Deputy Commissioner, Commercial Taxes, Check Post Lakhanpur.
5. OSD to Hon'ble Finance Minister.
6. Special Assistant to Hon'ble Minister of State for Finance.
7. Private Secretary to Commissioner/Secretary, Finance.
8. Private Secretary to Chairman/CEO J&K Bank Limited, Corporate Headquarter, Srinagar.
9. Stock file/Incharge website, Finance

  
**(Dr. Vishal S. Parihar)**

Under Secretary to Government  
Finance Department